

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 566/GT/2020

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff in respect of Panchet Hydel Station Unit No.1 to 2 (40 MW).

Petitioner: Damodar Valley Corporation

Respondents: WBSEDCL and anr

Date of Hearing: **4.1.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri M.G. Ramachandran, Senior Advocate, DVC
Ms Anushree Bardhan, Advocate, DVC
Shri Manik Rakshit, DVC
Shri Sandip Pal, DVC
Shri Samit Mandal, DVC
Shri A R Sinha, DVC
Shri Rajiv Yadav, Advocate, DVPCA

Record of Proceedings

The case was called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. At the request of the learned Senior counsel, the Commission permitted the Petitioner to place on record the note of arguments.

3. The learned counsel appearing for Damodar Valley Power Consumer Association (DVPCA) made oral submissions and stated that the detailed objections filed by DVPCA may be considered at the time of determination of tariff of the generating station.

4. The Petitioner is directed to furnish the following additional information, after serving copy to the Respondent and DVPCA (Objector), on or before **27.1.2022**:

A. For the 2014-19 Tariff Period:

- i. *Copy of all loans, raised and utilized in capital expenditure (Plant-wise/ Unit-wise and DVC as a whole) for the period 2014-19, duly reconciled with audited accounts and certified by Auditor along with documentary proof of interest rates;*



- ii. Clarification regarding loan-4 US EXIM as claimed in Form-13. Details in Form 4 as submitted vide affidavit dated 20.9.2021;
- iii. Details such as, the name of financial institution, account number, account statement showing contribution balances for sinking fund maintained under escrow mechanism as per audited accounts;
- iv. Allocation/Reconciliation statement of sinking fund (Plant-wise/ Unit-wise), for the period 2014-19 duly reconciled with the audited accounts and certified by Auditor.
- v. P&G trust audited accounts (with bank Passbook extracts showing the actual contributions) for the period 2014-19 along with allocation/Reconciliation of P&G trust statement for the period 2014-19 (Plant-wise/ Unit-wise) duly reconciled with audited accounts along with details in O&M forms Annexure A,B and C, certified by Auditor.
- vi. Allocation/Reconciliation statement (Plant/unit wise) for the period 2014-19, duly reconciled with audited accounts and certified by Auditor for Common Cost – Director, Central, R&D, IT, Subsidiary, Other Office etc.
- vii. The Petitioner has claimed rectification entries in Form-9A pertaining to Panchet Dam and Konar Dam. However, the details of Book entry against which the rectification has been made is not furnished. Accordingly, the linkages between the rectification entry and clarification that the entries claimed already form part of capital cost or not, to be submitted.

B. For the 2019-24 Tariff Period:

- i. Basis of projection of Security expenses, Share of Common office expenditure, expenses due to Mega insurance and expenditure for Subsidiary activity for the period 2019-24.
 - ii. Management Certificate / OEM recommendation for the asset/work Replacement of Governing system of Unit-2 claimed under Regulation 25(2)(c) in the years 2019-20 and 2020-21.
5. The Respondent/Objector shall file their replies/objections, by **7.2.2022**, after serving copy to the Petitioner, who may file its rejoinder/response, if any, by **14.2.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.
6. Subject to the above, the order in the petition was reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

